

IN THE HIGH COURT OF BOMBAY AT GOA

STAMP NUMBER MAIN No.1520 OF 2020

FANNY ELAINE D'SILVA

... Petitioner

V/S.

THE VILLAGE PANCHAYAT OF
BETALBATIM THR. ITS
SECRETARY & 5 ORS.

... Respondents

Mr. Valmiki Menezes, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Ms. Ankita Kamat,
Additional Government Advocate for Respondents No.2 to 4.

Mr. Byron Rodrigues, Advocate for Respondent No. 1.

Mr. Matlock D'souza, Advocate for Respondent No.5 and 6.

Coram:- M. S. SONAK, &
M. S. JAWALKAR, JJ.

Date:- 04th January, 2021

P.C.

Heard Mr. Valmiki Menezes, learned Counsel for the
petitioner.

2. Mr. Devidas J. Pangam, learned Advocate General
alongwith Ms. Ankita Kamat, learned Additional Government
Advocate appear for respondents No.2, 3 and 4. Mr. Byron

Rodrigues, learned Counsel appears for respondent No.1 and Mr. Matlock D'souza, learned Counsel appears for respondents No.5 and 6.

3. At the request of Mr. Byron Rodrigues and Mr. Matlock D'souza, two weeks' time is granted to the respondents No.1, 5 and 6 to file response. Copy of the response to be furnished in advance to the learned Counsel for the petitioner.

4. Stand over to 25.01.2021.

M. S. JAWALKAR, J

M. S. SONAK, J

msr.